

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.1451/96.

Dt. of Decision : 30-12-96.

1. Mrs.R.Jesseeli
2. R.Francis

.. Applicants.

vs

The Director, Defence Electronics
Research Laboratory, Hyderabad-5. .. Respondent.

Counsel for the applicants : Mr.Yohinder Singh for
Mr.C.M.R.Velu

Counsel for the Respondents : Mr. V.Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.Yohinder Singh for Mr.C.M.R.Velu, learned
counsel for the applicants and Mr.V.Bhimanna, learned counsel
for the respondents.

2. This OA is filed for compassionate ground appointment.
The learned counsel for the applicants submitted that the will
approach the departmental authorities for necessary action and
hence he will not press this OA.

3. In the result, the OA is disposed of as not pressed
with liberty to the applicants to approach the departmental
authority for redressal of their grievance. No costs.

(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)

(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 30th December 1996.
(Dictated in the Open Court)

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MyB/211
D R (J)

9/1/97

TYPED BY

COMPARED BY

TYPED AND CHECKED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. DAI PARAMESHWARI:
M(J)

DATED: 30.12.96

ORDER/JUDGEMENT

R.A./C.P/M.A.No.

O.A.NO.1451196 ⁱⁿ

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकारी
Central Administrative Tribunal
DEPT/DESPATCH

6 JAN 1997 New
हैदराबाद न्यायालय
HYDERABAD BENCH